

7.11.94 Hon. Mr. Justice B.C. Saksena, V.C

Hon. Mr. S. Das Gupta, A.M.

The list has been revised and the case was called out twice. The learned counsel for the applicant has not appeared, neither there was any request for adjournment. On going through the O.A we found that on wholly identical facts and grounds which were raised in O.A. No. 1329/94 P.K. Roy Vs. The Comptroller and Auditor General of India New Delhi and others was decided and dismissed by an order dated 23.9.94. The said order was passed by a Bench on which one of us (Justice B.C. Saksena, V.C) was a member. The order passed in O.A. No. 1329/94 dated 23.9.94 P.K. Roy Vs. The Comptroller and Auditor General New Delhi (Supra) shall also govern this O.A and it is dismissed in view of the detailed reasons given in the order in P.K. Roy's case.

*W*  
A.M.

*B.C.*  
V.C

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